

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO:192 OF 2005

THIS, THE 26TH DAY OF MAY, 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

HON'BLE SHRI K.B.S. RAJAN MEMBER (J)

Kunal Pathak,
Aged about 28 years,
Son of Sri Co. K. Pathak (Retired),
Resident of 16/183,
Raghav Nagar Deoria (U.) presently residing
at a- 304,k Rohtas apartment,
Vikas Nagar,
Lucknow.

Applicant.

By Advocate: None.

Versus

1. Union of India
Through Chairman
Union Public Service Commission,
Dholpur House Shahjahan Road,
New Delhi -110069.
2. The Secretary,
Union Public Service Commission,
Dholpur House Shahjahan Road,
New Delhi-110069.

Respondents.

By Advocate Shri Raj Singh for Shri A.K. Chaturvedi.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA MEMBER(A)

The applicant is not present.

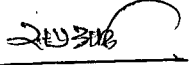
The relief sought by this O.A. was for issue of directions to opposite party No. 1 to decide the representation of 21.4.2005 (Annexure No. 2) With regards to retotalling or scrutiny of the answer scripts of certain subjects. Counsel for the respondents files a copy of the order-dated 18.5.2005 addressed to the applicant in response to his after ²deciding the representation of 24.1.2005 stating that the answer scripts of subject Physics Paper I and Mathematics Paper-I have been rechecked/rescrutinised. ²Answer scripts rescrutinizing, it is found that no part of the answer has been left unvalued and there is no

totaling mistake. We find that the direction sought for by this O.A. has already been complied with. Accordingly, O.A. has become infructuous. The same is dismissed as infructuous.



(K.B.S. RAJAN)

MEMBER (J)



(S.P. ARYA)

MEMBER (A)

v.

~~City of ...~~
put on 27/05
27/05